FORM NO. INC-27

[Pursuant to sections 14 and 18 of the Companies Act, 2013 and Rule 33 and Rule 37 made there under of the Companies Rules, 2013]



Conversion of public company into private company or private company into public company and Conversion of Unlimited Liability Company into Limited Liability Company

Form language o English o Hindi
Refer the instruction kit for filing the form.

	Refer the instruction kit for filing the form.	
1.	*Application for o Conversion of private company into public company o Conversion of public company into private company	
	o Conversion of Unlimited Liability Company into Limited Liability Company	
	Pre-fill	
2.	*(a) Corporate identity number(CIN) of company (b) Global Location Number	
3.	(a) Name of the Company	
	(b) Address of registered office	
ı		
	(c) email Id of the company	
4.	*Reason(s) for conversion	
_	*Double view of filing Form No. MCT 14, with Degistron of Companies (DeC)	
э.	*Particulars of filing Form No. MGT-14 with Registrar of Companies (RoC) (a) SRN of Form No. MGT-14	
	(b) Date of passing the special resolution (DD/MM/YYYY)	
	(c) Date of filing Form No. MGT-14 (DD/MM/YYYY)	
	(c) Date of filling Form No. 14 [
6.	*Particulars of the order of Tribunal	
	(a) Date of passing the order	
	(b) Date of receiving the order	
7.	*Name of the company at the time of incorporation (to be displayed in the certificate)	
- 1		

11.*Declaration regarding no complaints As per Rule 37(4)	Attach		
12.* A copy of Statutory Auditors Certificate 13. Optional attachment(s) (if any)	Attach		
Declaration			
To the best of my knowledge and belief, the information given in this application and its attachments are correct and complete. The company has obtained all the mandatory approvals from the concerned authorities, departments and substantial creditors. I have been authorized by the board of directors' resolution number *			
To be digitally signed by			
*Designation DSC BOX			
*Director identification number of the director; or DIN or PAN of the manager or CEO or CFO; or Membership number of Company secretary			
Note: Attention is drawn to provisions of Section 448 and 449 of the Companies Act, 2013 which provide for punishment for false statement / certificate and punishment for false evidence respectively.			
Modify Check Form	Prescrutiny Submit		
For office use only:	Affix filing details		
eForm Service request number (SRN) eForm	m filing date (DD/MM/YYYY)		
Digital signature of the authorising officer			
This e-Form is hereby approved			
This e-Form is hereby rejected	rm Submission		
Date of signing (DD/MM/YYYY)			